

(FOR JUDGMENT)

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

CIVIL APPEAL NO. 4092 OF 2001

STATE OF U.P.

Appellant (s)

VERSUS

NEERAJ AWASTHI & ORS.

Respondent(s)

WITH

Civil Appeal NO. 4095 of 2001

Civil Appeal NO. 4099 of 2001

Civil Appeal NO. 4093 of 2001

Civil Appeal NO. 4096 of 2001

Civil Appeal NO. 4097 of 2001

Civil Appeal NO. 4098 of 2001

Civil Appeal NO. 4094 of 2001

Civil Appeal NO. 4100 of 2001

Civil Appeal NO. 4102 of 2001

Civil Appeal NO. 4101 of 2001

Civil Appeal NO. 3872 of 2001

Civil Appeal NO. 3873 of 2001

Civil Appeal NO. 6810 of 2005

Civil Appeal NO. 4038 of 2001

Civil Appeal NO. 7545-7646 of 2001

Civil Appeal NO. 7647-7748 of 2001

Civil Appeal NO. 6814 of 2005

(HEARD BY HON. S.B. SINHA AND P.P. NAOLEKAR, JJ.)

Date: 16/12/2005

These Appeals were called on for pronouncement  
of Judgment today.

For Appellant(s) Ms. Sujata Kurdukar, Adv.

For Respondent(s) Mr. Shakil Ahmed Syed, Adv.

Mr. M.C. Dhingra, Adv.

Mr. M.P. Shorawala, Adv.

Mr. Shakil Ahmed Syed, Adv.

Mr. Shail Kumar Dwivedi, Adv.

Ms. Rachana Srivastava, Adv.

Ms. Sujata Kurdukar, Adv.

Mr. Irshad Ahmad, Adv.

Mr. D. Mahedsh Babu, Adv.

Mr. Raj Singh Rana, Adv.

Mr. Aniruddha P. Mayee, Adv.

Mr. C.L. Sahu, Adv.

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Hon'ble Mr. Justice S.B. Sinha, sitting in Court No.9, pronounced the Judgment of the Bench comprising of his Lordship and Hon. Mr. Justice P.P. Naolekar.

Civil Appeal No.6810/2005 arising out SLP(C) No.15797/2001 is dismissed and all other appeals are allowed in terms of the signed judgment.

However, there shall be no order as to costs.

(A.S. BISHT)

(PUSHAP LATA BHARDWAJ)

COURT MASTER

COURT MASTER

(Signed reportable Judgment is placed on the file)